

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.7990/2024

MILIND KASHIRAM JADHAV

APPELLANT(S)

VERSUS

STATE BANK OF INDIA & ANR.

RESPONDENT(S)

O R D E R

After having heard learned counsel appearing for the appellant, we are agree with the view taken by the National Company Law Appellate Tribunal (NCLAT).

Hence, the appeal is dismissed.

Pending application(s), if any, shall stand disposed of.

.....J.
(ABHAY S.OKA)

.....J.
(AUGUSTINE GEORGE MASIH)

New Delhi;
August 2, 2024.

ITEM NO.9

COURT NO.6

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.7990/2024

MILIND KASHIRAM JADHAV

Appellant(s)

VERSUS

STATE BANK OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.160379/2024-EX-PARTE STAY)

Date : 02-08-2024 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Appellant(s) Mr. Alok Krishna Agarwal, Adv.
Ms. Ritiwika Nanda, Adv.
Mr. Gaichangpou Gangmei, Adv.
Ms. Shruti Gupta, Adv.
Ms. Nisha Pandey, Adv.
M/S. Trust Legal, AOR

For Respondent(s) Mr. Siddharth Sangal, AOR
Mr. Richa Mishra, Adv.
Mr. Ashutosh Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

The appeal is dismissed in terms of the signed order which is placed on the file.

Pending application(s), if any, shall stand disposed of.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)

[Signed order is placed on the file]